## GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:3112 ANSWERED ON:08.12.2009 VISAS FOR CHINESE WORKERS Kashyap Shri Virender;Thakur Shri Anurag Singh

## Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government's decision to insist on employment visas for Chinese workers in the country has led to disruption in the construction activities on the apple cultivation belt of Theog-Rohru in Himachal Pradesh;
- (b) if so, the details thereof; and
- (c) the reaction of the Union Government thereon?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI MULLAPPALLY RAMACHANDRAN)

- (a)& (b): As per information available, no specific report has been received in this regard so far.
- (c): It has come to the notice of the Government that a number of foreign nationals, including Chinese nationals, coming for execution of projects/contracts in India have come on Business Visa instead of the Employment Visa. The matter has, therefore, been reviewed by the Government and it has been decided that all foreign nationals coming for execution of projects/contracts in India will have to come only on an Employment Visa and that such visa will be granted only to skilled and qualified professional appointed at senior level, skilled position such as technical expert, senior executive or in a managerial position etc. and will not be granted for jobs for which a large number of qualified Indians are available. Suitable instructions/guidelines have been issued to the Indian Missions abroad to effectively regulate Employment and Business Visa regimes and ensure that these are issued strictly as per prescribed norms.